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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Reserved on: 16.10.2015

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Pronounced on: .25.1.2016

+ **LPA 704/2015 & C.M.No.23583/2015 (stay)**
UNION OF INDIA Appellant

Versus

VIVEKANAND PRIVATE ITI & ORS Respondents

+ **LPA 709/2015 & C.M.No.23608/2015 (stay)**
UNION OF INDIA Appellant

Versus

ANMOL PRIVATE ITI & ORS Respondents

+ **LPA 711/2015 & C.M.No.23616/2015 (stay)**
UNION OF INDIA Appellant

Versus

HRD PRIVATE ITI & ORS Respondents

+ **LPA 712/2015 & C.M.No.23620/2015 (stay)**
UNION OF INDIA Appellant

Versus

ASHISH PRIVATE ITI & ORS Respondents

+ **LPA 713/2015 & C.M.No.23624/2015 (stay)**
UNION OF INDIA Appellant

Versus

L J PRIVATE ITI & ORS Respondents

Present:- Mr.Nawal Kishore Jha, Adv. for the Appellants/UOI along with Mr.Sushil Kumar, Dy.Director; Mr.P.S.Verma, Asstt. Director, Mr.A.K.Tyagi, Asstt. Director.
Mr.Sanjay Sharawat, Adv. with Mr.Ratish Kumar, Adv. for R-1.
Mr.Umang Mittal, Adv. with Mr.Vikas Chopra, Adv. for R-2(NBET).

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE JAYANT NATH

JAYANT NATH, J.

The impugned order dated 28.09.2015 of the learned Single Judge in these cases was passed relying upon an earlier order passed on 24.09.2015 in Mata Santoshi Devi Private ITI vs. Director General of Employment and Training and Others being W.P.(C) 8849/2015 and other connected Writ Petitions.

This Court has today pronounced judgment in appeal against the said order dated 24.09.2015 passed in W.P(C) No.8849/2015 being LPA No.705/2015 titled as 'Union of India vs. New Gyan Jyoti Private ITI & Ors.' and other connected appeals filed by the Union of India.

In view of the said judgment the present appeals are also dismissed.

**(JAYANT NATH)
JUDGE**

(CHIEF JUSTICE)

JANUARY 25 2016

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